
(2018) 07 CHH CK 0175
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 1759 Of 2018

Hemsagar Patel	Vs	APPELLANT
State Of Chhattisgarh And Ors		RESPONDENT

Date of Decision : 03-07-2018

Acts Referred:

Chhattisgarh Underground Pipelines (Acquisition Of Right Of User in Land) Act, 2004 — Section 10(4)

Citation : (2018) 07 CHH CK 0175

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : Surfaraz Khan, Dr. N.K. Shukla, B.D. Guru, Arun Sao

Final Decision : Disposed Of

Judgement

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Sanjay K. Agrawal, J

1. Learned counsel for the petitioner would submit that petitioner has filed an application under Section 10(4) of the Chhattisgarh Underground

Pipelines (Acquisition of Right of User in Land) Act, 2004 [for brevity, 'Act of 2004'] which is pending before the competent authority / Sub-Divisional

Officer (Revenue) since 06.11.2017 and has not been considered and decided till date.

2. Be that as it may, the competent authority is directed to consider and decide the petitioner's application filed under Section 10(4) of the Act of 2004

after hearing the parties expeditiously, preferably within a period of six weeks from the date of receipt of copy of this order. The parties would also be

at liberty to raise all the permissible grounds in support of their plea.

3. It is made clear that this Court has not expressed any opinion on the merits of the matter.
4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).